

**DIVISION BENCH
COURT - I**

S-2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/279(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Balraj Joshi**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November, 2021, 10:30 A.M

Name of the Company	EDELWEISS ASSET RECONSTRUCTION COMPANY LTD Vs. HINDUSTHAN NATIONAL GLASS & INDUSTRIES LTD.		
Under Section	IBC under Sec 7		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with Date

Appearances (via video conference)

For Financial Creditor/ Applicant:

Mr.Soorjya Ganguli, Advocate

Ms.Pooja Chakrabarti, Advocate

Ms. Kiran Sharma, Advocate

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. Vide order dated 21.10.2021 in CP(IB) No.369/KB/2020, CIRP already been initiated against the Corporate Debtor.
3. However, we also note that an appeal has been filed by Members of the Suspended Board against the order of admission before the Hon'ble NCLAT which has stayed the constitution of the Committee of Creditors while allowing the IRP to continue in possession of the CD.
4. At this stage C.P. (IB)/279(KB)2021 is dismissed as infructuous with liberty to the Financial Creditor to raise its claim with the IRP appointed in the matter and to file appropriate applications for revival company petition depending on the decision of the Hon'ble NCLAT regarding admission.

**(Balraj Joshi)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**